

The 1st August 1959

No.LJL.20/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 31st July 1959)

ASSAM ACT No. XXIII OF 1959

THE ASSAM LOCAL AUTHORITIES GRANTS (CHARGED) ACT, 1959

(As Passed by the Assembly)

[Published in the Assam Gazette, dated the 5th August 1959]

An

Act

to authorise grants to the Local Authorities and to declare such grants to be expenditure charged on the Consolidated Fund of the State of Assam.

Preamble.—WHEREAS by virtue of Article 266(1) of the Constitution of India, all revenues to the Government of Assam shall form the Consolidated Fund of the State of Assam ;

And whereas on such revenues forming the Consolidated Fund of the State of Assam it is expedient to make provision for grants to the Local Authorities amounting to such share of the receipts as are collected in their respective jurisdiction for the purpose of carrying out the duties and functions enjoined upon them by laws ;

And whereas it is expedient to declare such grants to the Local Authorities to be expenditure charged on the Consolidated Fund of the State of Assam ;

It is hereby enacted in the Tenth Year of the Republic of India as follows :—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Local Authorities Grants (Charged) Act, 1959.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force with effect from such date as may be notified in the official gazette by the State Government.

2. Payment of grants to Local Authorities.—The State Government shall grant to the Local Authorities notified under section 3, such share of the receipts as are collected in their respective jurisdiction from the sources detailed in the Schedule to the Act and credited to the Consolidated Fund of the State of Assam.

3. Notification of the Local Authorities.—The State Government shall, from time to time, as occasion may arise, notify in the official Gazette, the names of the local authorities which shall receive grant under section 2.

4. Expenditure to be charged.—The expenditure relating to the grants under section 2 shall be charged upon the Consolidated Fund of the State of Assam, in accordance with the provisions of Article 202 (3) (f) of the Constitution of India.

5. Repeal.—The Assam Local Authorities Compensatory Grants (Charged) Act, 1940 (Assam Act II of 1940) and the Assam Local Authorities Compensatory Grants (Charged) Act, 1953 (Assam Act XXXIV of 1953) are hereby repealed.

SCHEDULE

(See section 2)

1. Local rates realised under the Assam Local Rates Regulation, 1879.
2. All receipts from the sale of ferries other than the Public Works Department ferries under the Northern India Ferries Act, 1878.
3. All judicial fines realised under the Assam Municipal Act, 1956 (Assam Act XV of 1957) or bye-laws made thereunder or under the Assam Panchayat Act, 1959 or rules made thereunder.

B. C. BARUA,
Secy. to the Govt. of Assam, Law Deptt.